

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:1963
ANSWERED ON:09.03.2010
REVISION OF ROYALTY ON DEAD RENT
Gowda Shri D.B. Chandre

Will the Minister of MINES be pleased to state:

- (a) whether the Government has constituted a Study Group for revision of royalty rates and dead rent;
- (b) if so, the details thereof separately and the main recommendations of the said Study Group;
- (c) whether the recommendations of the Committee have been accepted by the Government;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor and the time by which revision or royalty rates and dead rent is likely to be notified?

Answer

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B. K. HANDIQUE)

(a) to (e) The Central Government constituted a Study Group for revision of rates of royalty and dead rent, which included various stakeholders i.e. State Governments, concerned Ministries/Departments of Central Government and Industries. The Study Group recommended charging royalty on ad-valorem rates which takes into account the dynamics of market and provides buoyancy in revenues without interference of Government. Based on the recommendations of Study Group, Government has revised royalty rates in respect of minerals (other than minor mineral, coal & lignite, sand for stowing and uranium) and dead rent vide Official Gazette Notification No. G. S. R. 574(E) dated 13-08-2009 and G. S. R. 575(E) dated 13-08-2009 respectively. The Report of the Study Group and new rates of royalty and dead rent are available on website of Ministry of Mines (<http://www.mines.gov.in>).